

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3913**

TO BE ANSWERED ON THE 17TH MARCH, 2026/ PHALGUNA 26, 1947 (SAKA)

INDIAN CYBER COORDINATION CENTRE

3913. SMT. D K ARUNA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has assessed the progress made under the Indian Cybercrime Coordination Centre (I4C) in tackling cyber fraud and cyber-enabled crime;

(b) if so, the details thereof;

(c) whether the Government has assessed the statistics for initiatives like e-Zero FIR and the 1930 cyber helpline on improving speed of response and citizen trust; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

Ministry of Home Affairs (MHA) established Indian Cyber Crime Coordination Centre (I4C) as scheme in the year 2018 to evolve a framework and ecosystem for the prevention, detection, investigation and prosecution of cybercrime in the country. In a short span I4C has worked towards enhancing the nation's collective capability to tackle cybercrimes and develop effective coordination among the Law Enforcement Agencies. I4C has been set up as an Attached Office of MHA with effect from 1st July, 2024. I4C focuses on tackling all the issues related to Cybercrime for the citizens, which includes improving coordination between various Law Enforcement Agencies and the stakeholders, capacity building, awareness etc.

The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 31.01.2026, financial amount of more than Rs. 8,690 Crore has been saved in more than 24.65 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints. Till 31.01.2026, more than 12.94 lakhs SIM cards and 3.03 lakhs IMEIs as reported by Police authorities have been blocked by Government of India.

A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 31.01.2026, more than 23.05 lakh suspect identifier data received from Banks and 27.37 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth more than Rs. 9518 crores.

Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of more than 21,857 accused and more than 1,49,636 Cyber Investigation assistance request.

The Central Government has undertaken a new initiative to register e-FIRs in cyber fraud cases. An 'e-FIR' system for filing FIRs in cybercrime cases has been implemented in Delhi, Rajasthan, Chandigarh, Madhya Pradesh, Goa and Uttarakhand.